CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 101/MP/2010
(On Remand)

Subject	:	Petition under Regulations 24 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulation 12 "Power to Remove Difficulties" and Regulation 13 "Power to Relax" of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of scale of pay for Executives from 1.1.2007 to 31.3.2009 consequent to implementation of the revision w.e.f. 1.1.2007.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Himachal Pradesh State Electricity Board (HPSEB) and Others
Date of Hearing	:	**9.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Shubham Arya, Advocate, PGCIL Shri S. Vallinayagam, Advocate, TNPDCL Ms. Bhavya Arora, Advocate, TNPDCL Ms. Durga Vallinayagam, Advocate, TNPDCL Shri Mohit K. Mudgal, Advocate, BRPL and BYPL Shri Sachin Dubey, Advocate, BRPL and BYPL

Record of Proceedings

At the outset, learned counsel for Tamil Nadu Power Distribution Corporation Limited (TNPDCL) sought a two-week adjournment. The learned counsel for the Petitioner did not oppose the request. Accordingly, the Commission adjourned the matter.

2. The Commission directed the Respondents, including TNPDCL, to file their respective replies, if not already filed, within two weeks, as a final opportunity, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter.

3. The Petition will be listed for hearing on **19.11.2026**

By order of the Commission

Sd/
(T. D. Pant)
Joint Chief (Law)